

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00359/2021**

**Dated the 31<sup>st</sup> day of March Two Thousand Twenty One**

**P R E S E N T**  
**Hon'ble Mr.S.N.Terdal, Member(J)**  
**&**  
**Hon'ble Mr.C.V.Sankar, Member(A)**

V.Ramanathan  
S/o K.V.Venkatachalam,  
Canteen Assistant,  
Southern Railway Press,  
Stores Department,  
Perambur, Chennai. ....Applicant  
By Advocate **M/s.J.Muthukumaran**

**Vs.**

1. Union of India, rep. by its  
Secretary,  
Railway Board,  
New Delhi 110 001.
2. The General Manager,  
Southern Railway,  
Chennai 600 003.
3. The Divisional Railway Manager,  
Chennai Division,  
Southern Railway,  
Chennai 600 003.
4. The Chief Personal Officer,  
Southern Railway,  
Chennai 600 003.
5. The Financial Adviser and  
Chief Accounts Officer,  
Southern Railway,  
Chennai 600 003. ....Respondents

By Advocate **Mr.P.Srinivasan**

**ORAL ORDER**  
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to issue appropriate direction to the respondents to grant the benefits of Railways Old Pension Scheme which was in force prior to 01.1.2004, consequent on his retirement on 30.5.2020 AN on attaining the age of superannuation by considering the representation of the applicant dated 03.6.2019 within time frame by this Tribunal and pass such further or other orders as this Court may deem fit and proper in the circumstances of the case and this render justice.”

2. Heard Mr.Muthukumaran for the applicant and Mr.P.Srinivasan for the respondents on advance notice. Perused the OA and all the documents.
3. Counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation dated 03.6.2019 in a time bound manner.
4. Hence, this OA is disposed of, without going into the merits of the case, with a direction of the respondents to consider and pass a reasoned and speaking order on the representation dated 03.6.2019 of the applicant within 2 months from the date of receipt of a copy of this order, as per law.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)  
Member(A)

(S.N.Terdal)  
Member(J)

31.03.2021

**/G/**